



भारतीय दूरसंचार विनियामक प्राधिकरण  
TELECOM REGULATORY AUTHORITY OF INDIA  
भारत सरकार /Government of India



**DIRECTION**

Dated: 16<sup>th</sup> March, 2018

Subject: Direction under section 13 read with section 11(1) (b) (i) of the TRAI Act, 1997.

(F.No. 402-3/2018 – NSL-I) Whereas the Telecom Regulatory Authority of India (hereinafter referred as TRAI), vide its Direction No. 406-1/2005 – FN dated 9<sup>th</sup> June, 2005 directed all UASPs/BSOs/CMSPs to ensure that the service coverage is restricted to the Licensed Service Area only, to carry out regular monitoring of radio spillage actually being provided, initiate the steps to minimise the RF spillage, if any, and report to TRAI details of steps taken including report of drive tests etc; within 7 days of the end of each quarter.

2. And whereas, a committee was formed, comprising of telecom service providers and associations, to identify infructuous/redundant regulations & amendments/recommendation of TSPs in this regard were examined and it was found that no more complaints are being received on 'Wireless Services outside the Licensed Service Area' and most of the TSPs are operating pan-India.

3. Now, therefore, the TRAI in exercise of powers conferred upon it under section 13 read with section 11(1) (b) (i) of the TRAI Act, 1997, hereby decides to withdraw its direction No. 406-1/2005 – FN dated 09.06.2005.

(U.K. Srivastava)

**Pr. Advisor (Network, Spectrum & Licensing)**

To

All UASPs/BSOs/CMSPs